

**Package to resettle Hindu refugees in Jammu and Kashmir**

†3762. SHRI RAM VICHAR NETAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has announced a package of ₹ 2000 crores to resettle the Hindu refugees of Pak Occupied Kashmir in Jammu and Kashmir;

(b) if so, the details thereof and the steps taken by Government to directly transfer funds in the accounts of the beneficiaries; and

(c) the details of benefits extended/to be extended to the Hindu refugees in the valley?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The Government of India, on 22nd December, 2016, has sanctioned a package of ₹ 2000 crores for providing financial assistance of ₹ 5.5 lakh per family to 36,384 displaced families of Pakistan Occupied Jammu and Kashmir area-POJK (1947) and Chhamb (1965 and 1971), living in Jammu and Kashmir. Based on the authenticated details of the beneficiaries received from the State Government of Jammu and Kashmir, the process of disbursing due Central assistance directly to the Aadhar linked bank accounts of eligible beneficiaries has started. An amount of ₹ 9.33 crore has already been disbursed during the financial year 2016-17.

(c) All displaced families of Pakistan Occupied Jammu and Kashmir area - POJK (1947) and Chhamb (1965 and 1971), living in the State of Jammu and Kashmir, are eligible for the above financial assistance.

**Smuggling and circulation of fake currency**

3763. DR. R. LAKSHMANAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has signed many Memorandum of Understandings (MoUs) with many countries to prevent and counter smuggling and circulation of fake currency;

(b) if so, the details thereof;

(c) whether signing of Memorandum of Understanding (MoU) has yielded desired results;

(d) if so, the details thereof; and

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† Original notice of the question was received in Hindi.

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (e) A Memorandum of Understanding (MoU) was signed between the Government of the Republic of India and the Government of the People's Republic of Bangladesh on 06.06.2015 to prevent and counter smuggling and circulation of fake currency notes. Meetings of the Joint Task Force are held under the mandate of the said MoU. A Standard Operating Procedure (SOP) has been signed during the meeting held in February, 2016. The exchange of information in some FICN cases has taken place with Bangladesh after the signing of the MoU.

**New legislation to control molestation and rape**

3764. SHRIMATI RAJANI PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the efforts made by Government during the last six months to avert the incidents of molestation on women and cases of rape etc. in several parts of the country;

(b) if so, the details thereof, State-wise; and

(c) by when Government would bring a new legislation to control and avoid such menace in the country, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) As per the Seventh Schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations.

The Ministry of Home Affairs has also been issuing advisories from time to time with a view to help the States/UTs to deal with crimes against women, which are available at [www.mha.nic.in](http://www.mha.nic.in)

The Criminal Law (Amendment) Act, 2013 provides for stringent punishment for crime against women like rape, acid attack, assault or criminal force to outrage the modesty of a woman, stalking, voyeurism, etc.

Amendment in criminal law is a continuous and ongoing process.